

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi, the 19th September, 2012

TELECOMMUNICATION MOBILE NUMBER PORTABILITY
(FOURTH AMENDMENT) REGULATIONS, 2012

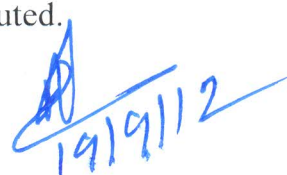
(19 of 2012)

No. 116-15/2012-MN----- In exercise of the powers conferred by sub-section (1) of section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India hereby makes the following regulations to further amend the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009), namely:-

1. (1) These regulations may be called the Telecommunication Mobile Number Portability (Fourth Amendment) Regulations, 2012.

(2) They shall come into force sixty days from the date of publication in the Official Gazette.

2. In regulation 11 of the Telecommunication Mobile Number Portability Regulations, 2009 (8 of 2009) (herein after referred to as the principal regulations), in sub-regulation (4) and sub-regulation (6), for the words "one hour" wherever occurring, the words "two hours" shall be substituted.


19/9/12

3. After chapter III of the principal regulations, the following chapter shall be inserted, namely;-

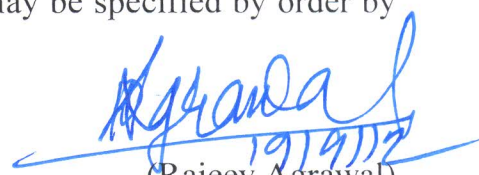
**“CHAPTER III A
FINANCIAL DISINCENTIVES FOR CONTRAVENTION OF THE
PROVISIONS OF THE REGULATIONS**

17A – Consequence for contravention of the provisions of regulation 8 or regulation 10 or regulation 11 or regulation 12 .— (1) If any service provider contravenes the provisions of sub-regulation (6) of regulation 8 or regulation 10 or sub-regulation (4) of regulation 11 or sub-regulation(6) of regulation 11, it shall, without prejudice to the terms and conditions of its licence or the provisions of the Act or rules or regulations or orders made, or, directions issued, thereunder, be liable to pay an amount, by way of financial disincentive, not exceeding five thousand rupees for each contravention, as the Authority may, by order direct.

(2) If any service provider contravenes the provisions of regulation 12, it shall, without prejudice to the terms and conditions of its licence or the provisions of the Act or rules or regulations or orders made, or, direction issued, thereunder, be liable to pay an amount, by way of financial disincentive not exceeding ten thousand rupees for each wrongful rejection of the request for porting, as the Authority may, by order direct.

(3) No order for payment of an amount by way of financial disincentive under sub-regulation (1) and sub-regulation (2) shall be made by the Authority unless the service provider has been given a reasonable opportunity of representing against the contravention of the regulation observed by the Authority.

17B – Deposit of amount payable by way of financial disincentive under these regulations.— The amount payable by way of financial disincentive under these regulations shall be remitted to such head of account as may be specified by order by the Authority.”


(Rajeev Agrawal)
SECRETARY

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